

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/185(MB)2024

IN THE MATTER OF

The Bank Of Maharashtra Limited

... Petitioner

Vs

Shalaka Infra-Tech (India) Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the Petitioner

For the Respondent:

ORDER

Counsel for the Petitioner prays for a short adjournment so as to seek appropriate instructions as the date of default stated to be in Part-IV is same as that of NPA date i.e. 28.01.2022. In view of the request made, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/